

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

DA 789/91.

Dt. of Order: 28-3-94.

K.Guru Prasad

.....Applicant
Vs.

1. The Secretary to Govt. of India,
Ministry of Finance, Dept. of
Revenue, New Delhi.
2. The Principal Collector, Customs
& Central Excise, Hyd.
3. The Dy. Collector, Central Excise
Guntur-522 004.

....Respondents

Counsel for the Applicant : Smti S.N.Deo

Counsel for the Respondents : Shri N.V.Raghava Reddy,
Addl.CGSC

CORAM:

THE HON'BLE JUSTICE SHRI V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE SHRI R.RANGARAJAN : MEMBER - (A)

....2.

To

1. The Secretary to Govt. of India,
Ministry of Finance, Dept. of Revenue, New Delhi.
2. The Principal Collector, Customs,
and Central Excise, Hyderabad.
3. The Deputy Collector, Central Excise,
Guntur-4.
4. One copy to Mrs. S.N. Deo, Advocate, F-401, Sri Ganesh Apartments
Street No.5, Himayatnagar, Hyd.
5. One copy to Mr. N.V. Raghava Reddy, Addl. CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

pvm

OA 789/91

JUDGEMENT

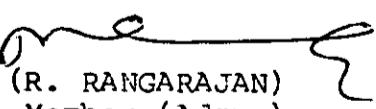
I AS PER HON'BLE JUSTICE SHRI V. NEELADRI RAO,
VICE-CHAIRMAN

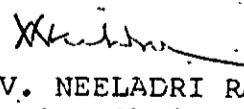
Heard Shri N.Y. Raghava Reddy, learned standing counsel for the respondents. None for the applicant present.

2. This application was filed on 9-8-91 praying for a direction to the respondents to place him (the applicant) in proper placement of seniority list for promotion to the post of Inspector in Central Excise. By the date of the application, the applicant was working as Tax Assistant.

3. As per the letter^s filed for the respondents, the applicant expired on 12-8-92. The ~~local~~ ^{legal} representatives of the applicant have not filed any application to come on record. The advocate for the applicant is not coming to this Tribunal. There was no response from the said learned counsel even after the learned counsel for the respondents addressed letter to the said advocate about the death of the applicant under certificate of posting issued on 23.3.94.

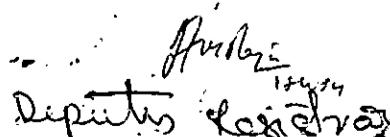
4. Hence the OA is abated.


(R. RANGARAJAN)
Member (Admn.)


(V. NEELADRI RAO)
Vice-Chairman

Dated the 28th March, 1993
Open court dictation

NS


Deputy Chairman

TYPED BY

COMPIRED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(AD)

AND

THE HON'BLE MR.TCCHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated: 28-3-1994

ORDER/JUDGMENT

H.A/R.A./C.A./No.

in

O.A.No.

789/91

T.A.No.

(w.p.)

Admitted and Interim Directions
Issued.

Allowed

CA abated

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

pvm

